

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1214/252/ND/2018

IN THE MATTER OF:
IJYA Fashions Pvt. Ltd.
vs
ROC

...PETITIONER

...RESPONDENT

Section
Under Section 252

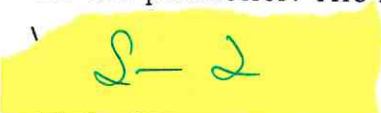
Order delivered on 11.09.2019


Coram:
Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)

For the Petitioner : CS Sunpreet Singh,
For the Corporate Debtor :
For the ROC : Mrs. Sweety Khattar, AROC

ORDER

Heard the counsel for the petitioner and the additional documents submitted are taken on record. AROC is present and their report is already on record. Counsel for Income Tax Department is present and report is Income Tax is already on record. Having heard the arguments advanced by the counsel for the petitioner. The matter is reserved for orders.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)